## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



C.P.NO.318/2003 IN O.A.NO 3220/2001

Friday, this the 5th day of September, 2003

Hon'ble Shri Justice V.S.Aggarwal, Chairman Hon'ble Shri S. K. Naik, Member (A)

Shri Mahendra Singh SDE (CPS-1/8) o/o AGM (CPS-I), MTNL CGO Complex, New Delhi-3

...Applicant

(By Advocate: Shri Rama Krishna)

Versus

- 1. Shri Vinod Vaish
  Secretary to Govt. of India
  Deptt. of Telecommunications
  M/o Communications & IT,
  Sanchar Bhawan, Ashoka Road
  New Delhi-1
- 2. Shri Jag Mohan Mishra
  Executive Director
  Mahanagar Telephone Nigam Limited
  (Delhi Telephone Unit)
  Khursheed Lal Bhawan
  New Delhi-50

..Respondents

## ORDER (ORAL)

## Shri Justice V.S.Aggarwal:

On 4.12.2001, this Tribunal had directed that the respondents should consider the representation of the applicant and pass a detailed speaking order in this regard. The time was extended subsequently on 29.4.2002 to comply with the directions of this Tribunal.

- 2. The record reveals that on 24.5.2002 the representation has been disposed of and some relief even has been granted to the applicant.
- 3. In this view of the matter, once the representation which was directed to be disposed of has been decided, the applicant, if so advised, may challenge

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(3)

the order now passed but it cannot be termed that there is any wilful disobedience of the directions of this Tribunal.

4. CP is dismissed.

(S. K. Naik) Member (A)

(V. S.Aggarwal) Chairman

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